

2015
**High Court, Appellate Side,
Calcutta**

No. 5528 A

The 30th November , 2015

From:
Shri Subhasis Dasgupta,
Registrar (Judicial Service),
High Court at Calcutta.

To

- 1) The District Judge of all the Districts
Including Andaman & Nicobar Islands,
- 2) The Chief Judge, City Civil Court, Calcutta,
- 3) The Chief Judge, City Session Court, Calcutta,
- 4) The Chief Judge, Presidency Small Causes Court, Calcutta,
- 5) The Secretary, Judicial Department, Govt. of West Bengal,
- 6) Members of the Registry, The Hon'ble High Court.

SUBJECT: Filling up of the Post of Presiding Officer in Debt Recovery Tribunal(DRT) seated at various places across the Country.

Sir,

With reference to the above subject, I am directed to inform that Circular being **F.No.7/15/2015-DRT Dated 30th October, 2015** as received from Under Secretary (DRT), Government of India, Ministry of Finance, Department of Financial Services (www.finmin.nic.in) is **uploaded** in the website of the Hon'ble Court for information of all the Judicial Officer fulfilling the requisite eligibility criteria for the Post of Presiding Officer in Debt Recovery Tribunal (DRT).

I am to request you to visit the website and download the contents and to forward the filled in application (in prescribed format) so as to reach this Court by **11th December 2015, positively.**

Yours faithfully,



Subhasis Dasgupta
Registrar (Judicial Service)

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F. No. 7/15/2015-DRT
Government of India
Ministry of Finance
Department of Financial Services

Jeevan Deep Building,
Sansad Marg, New Delhi – 110001
30th October, 2015

To,
The Registrar Generals of all the
High Courts of India

Sub: Filling up of the posts of Presiding Officer in Debts Recovery Tribunals (DRTs) in the Pay Band PB-4 Rs.37,400-67,000 plus Grade Pay of Rs.10,000.

Sir,

I am directed to say that it is proposed to fill 4 (four) existing vacancies of Presiding Officer in Debts Recovery Tribunals (DRTs) at Madurai and Visakhapatnam and new Debts Recovery Tribunals to be established at Hyderabad and Siliguri, 11 (eleven) anticipated vacancies of Presiding Officer in Debts Recovery Tribunals at Kolkata, Jaipur, Nagpur, Aurangabad, Ahmedabad, Delhi, Bangalore, Mumbai (02 Nos.), Guwahati and Lucknow, and also to draw a panel of candidates for any unforeseen vacancy that may arise up to 31.12.2016 in any of the DRTs.

2. The eligibility criteria for appointment to the post of Presiding Officer of a Tribunal is as under:

“A person shall not be qualified for appointment as the Presiding Officer of a Tribunal unless he is, or has been, or is qualified to be, a District Judge.”

3. The selected candidates will be appointed on tenure basis for a period of five years from the date he enters upon the office of the Tribunal or till he attains the age of 62 years, whichever is earlier.

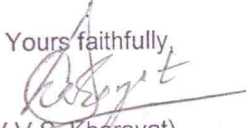
4. The terms and conditions of the service applicable to the post of Presiding Officer, DRT will be regulated in accordance with Debts Recovery Tribunal (Salaries, Allowances and other terms and conditions of service of Presiding Officer), Rules, 1993, as amended (copy enclosed). Under the Rules, the post of Presiding Officer carries pay in the pay band PB-4 Rs.37,400-67,000 plus Grade Pay of Rs.10000 and allowances as admissible to a Central Government Officer drawing similar Grade Pay.

5. It is requested that the posts may be circulated among the officers of the Supreme Court and the particulars of the officers who are eligible and willing and whose services can be spared, may be forwarded in the prescribed application proforma (enclosed as Annexure) alongwith attested copies of Annual Confidential Reports for the last five years i.e. from 2010-11 to 2014-15 [If ACR/APAR for a period of more than 3 months is not recorded then ACRs/APARs prior to 2010-11 for the matching period should be forwarded alongwith No Report Certificate (NRC)], information on disposal of cases in last two years, integrity certificate and vigilance clearance to the Under Secretary(DRT), Department of Financial Services, Ministry of Finance, 3rd Floor, Jeevan Deep Building, Sansad Marg, New Delhi-110001.


6. The applications submitted in response to this circular should reach this Department **on or before 29th December, 2015**. Advance copies of applications or applications received without requisite documents or those received after the last will be summarily rejected.

7. The advertisement and prescribed application proforma is also available on this Ministry's website – finmin.nic.in (URL: http://financialservices.gov.in/vacancycirculars_index.asp).

Yours faithfully,


(V.V.S. Kharayat)
Under Secretary (DRT)
Tel. No: 011-23748769

Encl: as above

AR-I

18.11.15

PROFORMA**APPLICATION FOR SELECTION TO THE POST OF
PRESIDING OFFICER, DEBTS RECOVERY TRIBUNALS****PART-I**

1. Name in Full (in Block Letters) :

2. Date of Birth :

3. Father's/ Husband's name :

4. Present Address:

(i) Office (Address and Tel. No.)

(ii) Residence (Address and Tel. No):

(iii) Mobile No.

(iv) Email ID:

5. Parent department's complete Address:
(With Telephone No., FAX No. and E-mail ID*)

6. Educational qualifications :

7. (a) Date of entry in the service, if applicable:

(d) Name of service:

8. Details of postings (in last 10 years):

S. No.	Designation	Department/ Office	Organisation	Period	
				From	To

9. (a) Present post held:

(b) Date of appointment in present post, on regular basis:

(c) Present Pay-Scale:

(d) Present Basic pay:

Recent passport
size photograph
duly signed by
the applicant

10. Date of Retirement :
11. (a) Whether any Disciplinary action/ charge sheet is pending/contemplated:
- (b) Date of return from previous Deputation, if any:
- (c) No. of cases disposed of in past 2 years:
(in case of Judicial Officers only)
12. (a) Date of Enrollment as Advocate :
- (b) Years of practice :
- (c) Whether enrollment Certificate is surrender:
with Bar Council
- (d) If so, since when:

13. Annual Income (in case of practicing Advocate):
(Please enclose copy of ITR for AY 2014-15)

14. How qualified for the post applied for :
(Please give full details)

15. Whether belong to SC/ ST/ OBC :

16. Preference for place of posting: 1.....
(In respect of existing vacancies 2.....
3.....
4.....
5.....

17. Preference for place of posting 1.....
For the panel in respect of 2.....
unforeseen vacancies that may 3.....
arise upto 31.12.2016

18. Any other Qualifications/ Experience
not covered above :

Certified that the information furnished above by me is correct.

(Name & Signature of Candidate)

Place: _____

Date: _____

PART-II

(To be filled by Cadre Controlling Authority of the Applicant.)

OFFICE OF

..... Certified that the particulars given above by the applicant are correct as per records available in the registry of the Supreme Court/ High Court/ records of Department/ Office of (strike off whichever is not applicable):

2. It is also certified that Shri/Smt./Ms. is clear from vigilance angle and no disciplinary proceeding are pending or contemplated against the officer.

3. It is also certified that Integrity of Shri/Smt./Ms. is

4. The attested copies of the Annual Confidential Reports (ACRs)/ Annual Performance Appraisal Reports (APARs) for the last 5 years i.e. 2009-10 to 2014-15 (Other than High Court Judges/ Advocates) are enclosed [If ACR/APAR for a period more than 3 months is not recorded then ACRs/APARs prior to 2008-09 for the matching period need to be forwarded alongwith No Report Certificate (NRC)].

5. It is hereby certified further that this Department/Office shall have no objection to the relieving of the said officer, in case he/she is selected for the post of Presiding Officer, Debts Recovery Tribunal.

*(Name & Signature & Tel. No.
of Officer with Official Stamp)*

Place: _____

Date: _____